

6

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

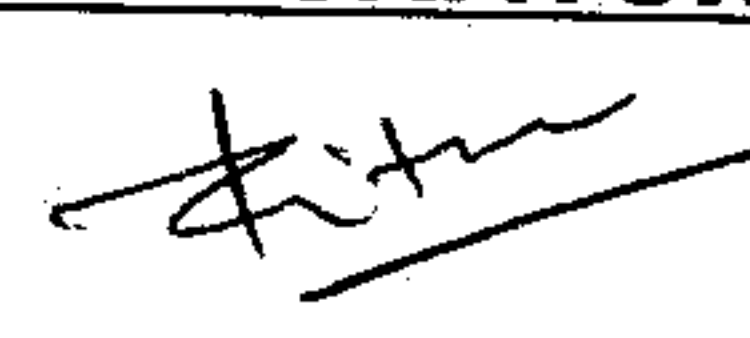

C.P. (I.B) No. 128/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2017**

Name of the Company: Bank of Baroda
V/s.
Varia Aluminium Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NAVIN PAHWA WITH RITU SHAH	SR. ADV ADV.	Respondents	
2.	Animesh Bisht Abhishek Mukherjee Sahil M. Shah	Adv.	Financial Creditor - Applicant	

ORDER

Learned Advocate Mr. Sahil Shah with Learned Advocate Mr. Animesh Bisht with Learned Advocate Mr. Abhishek Mukherjee present for Financial Creditor/ Petitioner. Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Respondent.


Learned Advocate Ms. Ritu Shah i/b Thakkar & Pahwa filed Vakalatnama for Respondent.

Learned Counsel appearing for Respondent requested time to file objection on the term that there was a vacation for one week.

Respondent shall file objections, if any, on or before 06.11.2017 serving a copy in advance on other side.

List the matter on 07.11.2017.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 26th day of October, 2017.